IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3276 of 2020

Pappal Quraishi @ Firoz Quraishi ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Md. Abdul Wahab, Advocate
For the State : Mr. Prabir Kr. Chatterjee, Spl. P.P.

02/09.09.2020 Heard Md. Abdul Wahab, learned counsel for the petitioner and Mr. Prabir Kr. Chatterjee, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Gumla P.S. Case No. 162 of 2020.

On a secret information the vacant premises of Mary Grace Ekka was raided and six bovine animals were recovered.

The petitioner seems to have two antecedents of similar nature and in such view of the matter, therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This application accordingly stands rejected.

(R. Mukhopadhyay, J.)

Alok/-